

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 324
IA-1376/2024, IA-5182/2022
In
IB-440(ND)/2021

IN THE MATTER OF:

Mr. Anil Kaushal & Ors.

.... Petitioner/Applicant

Vs.

M/s. Logix Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Vaibhav Mahajan, Mr. Nikhil Aswani, Ms. Mahima Ahuja Advs.

For the RP : Mr. Vishal Hirawat, Mr. Abhishek Devgan Advs.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up **on 17.05.2024.**

-Sd-
(COURT OFFICER)